## CENTRAL ADDMINISTRATIVE TRAIBUNAL.

Regn. No. DA 65/85

Mrs Mamlesh Madan

Patitioner

Versus

Union of India

Respondent

Present:

Shri Anis Suhrawardy, counsel forthe petitioner Shri M.L. Verma, counsel for the respondents

Shri M.L. Verma, counsel for the respondents has filed his Memo of appearance along with a copy of Order No. 21(8t-106)85-5 123 to 227 dated 15.2.1986 made by the Sr. Administrative Officer, Government of India, News Services Division: All India Radio, New Delhi. He further states that the matter was re-examined after the interim stay was ordered by this Tribunal and as it was found to be defective, it was cancelled. He further submits now that the impugned order is cancelled, there is no need to issue any direction as prayed for in the application. In view of the above statement, it is no longer necessary to go into the merits of this application, The petition has become infructuous. This petition is allowed to be withdrawn and is accordingly dismissed. It is, however, made clear that nothing contained in this order would preclude the petitioner from filing a fresh petition if occasion arises.

(K. Madhava Reddy)

Chairman 24.2.1986

(Kaushal Kumar)

Member 24.2.1986